

**Open Court**

**Central Administrative Tribunal, Allahabad Bench,  
Allahabad**

**Original Application No.330/00183/2021**

**This the 16<sup>th</sup> day of February, 2021.**

**Present.**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

1. Chandan aged about 11 years (minor 06.06.2009) son of Late Arvind Kumar Resident of Village Barnapur, Jagdishpur, Barohi Fatehpur District Azamgarh (U.P)

2. Km. Ishu aged about 09 years, (minor 17.10.2011) daughter of Late Arvind Kumar Resident of Village Barnapur, Jagdishpur, Barohi Fatehpur District Azamgarh (U.P)

3. Smt. Shobha Devi aged about 50 years, wife of Shri Rajendra Prasad Resident of Village Devara Jadid, Post Maharajganj, District Azamgarh (U.P). (legal guardian of the applicants No.1 and 2 appointed by Family Court, Azamgarh.

.....Applicants

By Advocate: Sri Avadhesh Kumar Upadhyay)/Ms. Swarn Lata Suman.

**Versus**

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.
3. Divisional Personnel Officer North Central Railway, Allahabad.
4. Senior Section Engineer, North Central Railway, Shikohabad.

.....Respondents

By Advocate: Sri Shesh Mani Mishra

**ORDER**

Heard Ms. Swarn Lata Suman, learned counsel for the applicants, Shri Shesh Mani Mishra, learned counsel for respondents on admission and perused the record.

2. Applicant Nos. 1 and 2 are minor children of deceased Arvind Kumar, who was an employee in the Railways and died in harness on 6.7.2017. The applicants have moved an application seeking the terminal benefits through their legal guardian Smt. Shobha Devi, who is the applicant No. 3 in this matter.

3. Learned counsel for the applicants has submitted that applicants will be satisfied at this stage, if the respondent concerned, who is competent authority, is directed to decide that representation of the applicants dated 07.09.2020 (Annexure A-1 of the OA), by a reasoned order, in accordance with law in a time bound manner.
4. Learned counsel for respondents has no objection against this limited and innocuous prayer made by the learned counsel for applicants.
5. In view of the limited prayer made by the learned counsel for applicants, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage, with the direction to the competent authority amongst the respondents, to decide the representation dated 07.09.2020 (Annexure A-1 of the OA), by passing a reasoned and speaking order, in accordance with law, within a period of three months, from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicants without any delay.
6. It is made clear that I have not expressed any opinion on the merit of the case.
7. No order as to costs.

**(Justice Vijay Lakshmi)  
Member (J)**

Manish/-